

(f) the action taken by the Government against them;

(g) whether Government have constituted a Study Group to study the working of these NGOs; and

(h) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) Yes, Sir. The Government have laid down norms and procedures in various welfare schemes under which financial assistance is given to Non-Governmental Organisations (NGOs) with the recommendations of the State Governments/UTs.

(c) The financial assistance given to the NGOs (target group-wise) during the period 1-5-96 to 31-1-97 is given in the Statement.

(d) Yes, Sir.

(e) and (f) Action has been initiated against 22 NGO's as per the list enclosed. Grants-in-aid have been stopped to them and in 5 cases, the concerned State Governments have been asked to conduct enquiries.

(g) No, Sir.

(h) Does not arise.

Statement

S.No.	Scheme	(Rs. in lakhs) Assistance given to NGOs (Upto 28.2.1997)
1.	Scheduled Caste Welfare	Rs. 4.59 crores
2.	Scheduled Tribe Welfare	Rs. 2.59 crores
3.	Minorities Welfare	Rs. 15.96 lakhs
4.	Drug Abuse Prevention	Rs. 5.85 crores
5.	Scheme for Welfare of Street Children	Rs. 91.81 lakhs
6.	Scheme of Assistance to Voluntary Organisations for Programmes relating to the Aged	Rs. 480.40 lakhs
7.	Scheme of Assistance to Voluntary Organisations providing Social Defence Services	Rs. 19.81 lakhs
8.	Handicapped Welfare	Rs. 6.90 crores

Procurement of Rice

1571. SHRI MAHENDRA SINGH BHATI :
SHRI ANANT KUMAR HEGDE :

Will the Minister of FOOD be pleased to state :

(a) whether the procurement of rice by the State Governments has been as per the targets fixed for 1995-96 and 1996-97;

(b) if so, the details thereof, year and State-wise;

(c) if not, the names of the States where the rice procurement target could not be achieved during the said period;

(d) the extent of shortfall in procurement, State-wise; and

(e) the reasons therefor ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The procurement of paddy under price support scheme is voluntary in nature for the farmers. Similarly, the collection of rice under levy scheme also depends on the purchase of paddy made by the millers. Hence, no targets as such are fixed for procurement of rice in any States.

A statement giving State-wise procurement of rice during 1995-96 and 1996-97 Kharif Marketing Seasons is attached. The procurement of 1996-97 season is still continuing.

(c) to (e) Does not arise.

Statement

State-wise Procurement of Rice During 1995-96 and 1996-97 Kharif Marketing Seasons

(in lakh tonnes)

State/UTs	Procurement of Rice	
	1995-96	1996-97 (As on 27.2.97)
A. Contributing to Central Pool		
Andhra Pradesh	36.82	22.59
Assam	0.02	—
Bihar	Neg.	Neg.
Haryana	6.89	11.24
Karnataka	0.78	0.78
Madhya Pradesh	6.87	4.66
Maharashtra	0.38	0.26
Orissa	4.56	2.85
Punjab	34.62	41.74
Rajasthan	0.02	0.03
Uttar Pradesh	7.20	7.30
West Bengal	1.33	1.16
Chandigarh	—	0.07
Total	99.49	92.68
B. Not Contributing to Central Pool		
Tamil Nadu	0.97	5.75
Total	100.46	98.43

Neg.—Below 500 tonnes.